

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 81/TT/2015

Subject : Petition for determination of Fees and Charges for Fibre optic communication system under expansion of wideband communication network in Eastern Region for the period 2009-14 block.

Date of hearing : 22.3.2016

Coram : Shri Gireesh. B. Pradhan, Chairperson
Shri A.K.Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K Iyer, Member

Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondents : Damodar Valley Corporation & 11 others

Parties present : Shri S.S. Raju, PGCIL
Shri Jasbir Singh, PGCIL
Shri M.M Mondal, PGCIL
Shri S.K Venaktesan, PGCIL
Shri Rakesh Prasad, PGCIL
Shri Anshul Garg, PGCIL
Shri S.S. Bhoi, OHPC

Record of Proceedings

The representative of the petitioner submitted that the instant petition has been filed for determination of Fees and Charges for Fibre optic communication system under expansion of wideband communication network in Eastern Region for the period 2009-14 block.

2. The representative for the respondent OHPC made detailed submissions in the matter and has further submitted that reply was filed vide affidavit dated 8.3.2016.

3. The Commission after hearing the parties directed the petitioner to file its rejoinder in the matter on or before 11.4.2016 with copies to respondents. Further, the Commission directed the petitioner to submit the following information on affidavit, with an advance copy to respondents by 11.4.2016:-

- a) Out of 1159 km & 2500 km OPGW cable a total of 297.234 km cable has been installed. Reasons and status of remaining assets.
- b) Segregated apportioned approved cost for the assets and basis of apportionment.
- c) The actual O&M cost yearwise along with details.
- d) The breakup of optical fiber length covered and claimed in various petitions.
- e) RLDC certificate in respect of the usage of the assets, whether communication signal has been established.
- f) Calculation of fees and charges



4. The Commission further directed the petitioner to file the above said information within the specified time. In case, the information is not filed within the said date, the matter shall be decided based on available records.

5. Subject to the above, order in the petition was reserved.

By Order of the Commission

Sd/-

(T. Rout)

Chief (Legal)

